

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 19th day of March, 2001

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 780 OF 2000

1. Govind Ram, aged about 66 years,
s/o Late Shri Ramaya,
r/o 22/2, Charan Singh Colony,
Kanpur.
2. Bhagat Singh, aged about 56 years,
s/o Shri Lal Chand,
r/o 99-B, Small Arms Factory,
Colony, Kalpi Road,
Kanpur- 208 009.

..... Petitioners

(By Advocate Sri Rakesh Verma)

Versus

1. Union of India through the Secretary,
Ministry of Defence,
New Delhi.
2. The General Manager,
Small Arms Factory,
Kanpur.

..... Respondents

(By Advocate Sri Amit Sthalekar)

O_R_D_E_R (ORAL)

(By Hon'ble Mr. S. Dayal)

This application has been filed with the prayer that the Respondent No.2 be directed to pay the applicants the difference of travelling allowance, overtime allowance, bonus, night allowance and bonus on piece rate work on the basis of the higher pay-scale allowed to the applicants by order dated 1.11.96 in OA No.95 of 1993 (Annexure No.1 to the OA).

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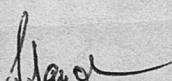
2. I have heard Sri Rakesh Verma, learned counsel for the applicants and Sri Amit Sthalekar, learned counsel for the Respondents.

3. I find that in the O.A. No.95 of 1993 decided on 1.11.96, the prayer which was made by the applicant was for a direction to the Respondents to pay arrears of pay and allowances to the applicants calculated on the basis of entitlement to the pay-scale of Rs.110-155/- as confirmed in the judgment of the Central Administrative Tribunal, Principal Bench, New Delhi, dated 01.09.92 with 18% interest.

4. The direction given to the Respondents was to place the applicants in the pay-scale of Rs.110-155/- from the date of transfer and give higher pay-scale as personal to the applicants and also pay interest @ 12%.

5. In the present O.A., the relief claimed is for difference of travelling allowance, overtime allowance, bonus, night allowance etc. which was not claimed in the O.A., which was filed earlier.

6. Since the claim of the applicants as filed earlier and adjudicated, the prayer did not include the consequential benefits, they are barred from subsequently claiming the same in a second application. Hence, the O.A. is dismissed. No order as to costs.


(S. DAYAL)
MEMBER (A)